

However, the police are still investigating. Action has already been taken to provide protection to Shri Chauhan.

Permission of Atomic Energy Commission for installing X-ray Machines

11258. SHRI SOMJIBHAI DAMOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether prior permission of the Atomic Energy Commission was obtained before installing the X-ray machines in the Lok Nayak Jayaprakash Narayan Hospital, Delhi;

(b) if not, the reasons therefor; and

(c) what prompted the officials concerned to purchase large quantities of X-ray equipments and instal the same at every nook and corner available?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a)
No, Sir.

(b) There are no definite instructions requiring prior sanction of the Atomic Energy Commission for installation of X-Ray plant. However, Bhabha Atomic Research Centre is consulted from time to time to take and enforce preventive measures to safeguard the health of X-Ray Department employees as well as patients in the hospital. Badges worn by the workers of Radiology Department of the hospital are sent every fortnight to Bhabha Atomic Research Centre to estimate the amount of Radiation received by a particular person so that corrective measures, if necessary, could be taken. For installation of cobalt plants in the hospital the architectural plans are being sent to the Bhabha Atomic Research Centre for advice regarding safety measures required for the protection of the staff and the patients from radiation effects.

(c) On an average about 3,000 patients avail of the OPD services daily in this hospital which has 1175 Beds. The X-Ray equipment installed is

commensurate with the requirements of the hospital.

Additional D. G. Health Services

11259. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that present Additional Director-General Health Services had been dealing with the CGHS as Director, then DDG and now as ADGHS for the last more than one decade or so;

(b) whether lot of patronage in the matter of transfers of thousands of persons, purchase of stores and medicines worth several crores of rupees is vested in this post of Additional DGHS and the person occupying it;

(c) the reasons for vesting all such powers in one officer at various stages and not rotating him; and

(d) the steps which he proposes to take to streamline the whole working at the top echelon of the CGHS?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a)
No, Sir. The present Additional D.G. was appointed as Director (CGHS) in April, 1971. This post was later treated at par with the post of D.D.G. and so he continued to hold the post of Director (CGHS) and *ex-officio* D.D.G.

He was promoted to the post of Addl. D.G. in April, 1973 and since then he is holding this post. The C.G.H.S. is only one of the several subjects allocated to him. The C.G.H. Scheme at present is under the overall charge of a full-fledged Director-cum-D.D.G. (CGHS) vested with the powers of a Head of the Department.

(b) No, Sir. The transfers of staff are conducted strictly in accordance with the rules and procedure laid down for the purpose, in the interest of smooth running of the organisation. Postings and transfers of doctors is